

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
			for admission Rak 11/11/96 Branch
6.9.96.		Nobody is present in the Bar when the Court commenced. The Lawyers are on strike today. Case is adjourned to <u>12.11.96.</u> <u>Member</u> MEMBER (ADMN.)	for admission Rak 9/12 Branch
3. 12.11.96.		Nobody is present when the matter was called. List it on 10.12.1996.	for admission Rak 23/12 Branch
4. 10.12.96		Nobody is present for the applicant when called. Adjourned to 20.12.1996 as last chance. <u>Member</u> MEMBER (ADMINISTRATIVE)	Free copy of the order No. 6 of 24.1.97 sent to the applicant by post & sent to all respondents by registered post with o.a. copies Rak 28/1/97
5. 24.12.96		Nobody is present for the applicant when called. Adjourned to 23.1.1997. <u>Member</u> MEMBER (ADMINISTRATIVE)	28/1/97
6. 24.1.1997.		None appeared for the applicant when called. This O.A. was adjourned from 6.9.96. Since 6.9.96 neither the applicant nor his counsel represented or moved for an adjournment. The Tribunal has suo motu adjourned the case to this day. Even today neither the applicant nor his counsel is present when the case is taken up for hearing on the question of admission. We dispose of this O.A. under Rule 15(1) of the C.A.T. Procedure Rules 1987.	28.01.97 S.O

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..6. 24.1.97 contd.		<p style="text-align: center;">- 2 -</p> <p>2. The case of the applicant is that he was initially appointed as a Casual Labourer ^{under} the ^{the} respondents during the year 1965 and continued upto 12.8.1971 in the J.K.Road Section and was retrenched thereafter. He was again appointed as Khalasi /Gangman in Jakhapura Section on 3.11.1980 and continued as such upto 23.11.1982 and subsequently he was discontinued from service.</p> <p>He has filed this O.A. praying this Tribunal to direct the respondents to regularise ^{and to} his services by giving him ^{him} reinstatement within a stipulated time.</p> <p>3. It is his case that on 21.12.1995 he had submitted his representation for reinstatement. The representation does not contain anything about the service particulars of the applicant from 1965 to 12.8.1971. We, therefore, feel it appropriate to direct the applicant to submit a detailed representation giving particulars of the service rendered by him as a Casual Labourer from 1965 to 12.8.1971 and from 3.11.1980 to 23.11.1982. He shall submit his representation within one month from today. In case such a representation is received, the competent authority shall, after verifying the ^{records} dates consider the fitness or otherwise of the applicant to grant temporary status and give him the necessary benefits. With this observation, the O.A. is disposed of at the admission stage itself. No order as to costs.</p> <p><i>Harishankar</i> <i>R.S.</i> Member(Admn.) 24.1.97 Member(Judicial) 24.1.97</p>	